

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-314
IB-2754/ND/2019

IN THE MATTER OF:

Olympus Metal Pvt Ltd

Vs

Baldeo Metals Pvt Ltd

....Applicant

....Respondent

SECTION

u/s 9 IBC code 2016

Order delivered on 29.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rajat Jain
For the Respondent : Adv. Gaurav, Adv. Shivam

ORDER

Mr. Shivam appeared on behalf of CD and seeks time to file reply. From the perusal of the records, it appears that on 04.12.2019, Mr. Akash, brother of the director appeared and ~~seeks~~^{bought} time to engage a counsel in the matter. On the next date of hearing, none appeared on behalf of the CD. Considering these facts, one last opportunity is being granted to CD to file reply subject to payment of cost of Rs. 10,000/- to be deposited in the Prime Minister's Relief Fund. Payment of cost is condition precedent. List the case for **10.02.2020**.

sd/-
(K.K. VOHRA)
MEMBER (T)

sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)